[RAJYA SABHA]

Unstarred Questions

Year	Index
2009-10	152.9
2010-11	165.5
2011-12	170.3
2012-13	172.2
2013-14	172.0
2014-15	176.9
2015-16	181.1

Source: CSO.

The production was highest in 2015-16 during the last seven years.

(c) The Government is continuously taking steps to boost growth in industries which includes measures relating to policy, procedures, improving infrastructure and ensuring availability of required inputs.

Recently, Department of Heavy Industry has launched a National Policy on Capital Goods to address various issues affecting the domestic capital goods industry and has recommended steps for development of Indian Capital Goods.

## Special treatment in fishery subsidy disciplines

1037. SHRI ANIL DESAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India has demanded special and differential treatment in fishery subsidy disciplines being negotiated at the World Trade Organization (WTO) so that small and marginal fishermen get exempted;

(b) if so, the response of the WTO;

(c) whether Government has also insisted that developing countries be given capacity building assistance to help in implementation of a global agreement to check over fishing; and

(d) if so, the response of the WTO?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) Yes, Sir. From the beginning of the negotiation on Fisheries subsidy discipline, India and other WTO members *viz* some of the African Countries including South Africa; Caribbean and Pacific group of countries have been seeking effective Special and Differential (S&D) treatment for developing countries and LDCs, keeping in view their developmental needs, poverty reduction, livelihood and food security concerns. Capacity building assistance are a part of the S&D provisions.

Negotiations on fishery subsidies discipline, which stopped in 2011, restarted just prior to Nairobi Ministerial Meeting held in December, 2015. Since then, members have been showing interest for negotiation for fishery subsidy discipline. In these negotiations, India and some of the WTO member countries have reiterated the need for S&D provisions, as an integral part of fishery subsidy discipline.

## Measures to boost 'Ease of Doing Business' in India

1038. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that PMO has listed out 36 measures to be undertaken by various Departments by January, 2015, to boost 'Ease of Doing Business' in India;

(b) if so, the details of each of the 36 measures ;

(c) whether the deadline of January, 2015 has been adhered to by all Departments/ Ministries; and

(d) if not, the Departments/Ministries which have not complied with them and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Department of Industrial Policy and Promotion had prepared a list out 36 action points which was reviewed by Prime Minister's Office. Various Ministries/Departments were asked to complete the reforms by the given time frame and in any case latest before 31st March, 2015, in the meeting held on 22.11.2014

(b) The details of each of 36 measures are given in the Statement (See below).

(c) and (d) The information is being collected and will be laid on the Table of the House.